

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

JAIPUR, this the 24th day of January, 2012

Review Application No. 1/2012
(Original Application No.478/2008)

G.S.Narwani
s/o late Shri Haroo Mal,
retired IAS, r/o 23, Krishna Colony,
Naya Khera, Ambabari,
Jaipur

.. Applicant

(By Advocate: Mr. Saugath Roy)

Versus

1. Union of India through its Secretary, Ministry of Personnel, Public Grievance and Pension, North Block, Central Secretariat, Vijay Path, New Delhi.
2. The State of Rajasthan through Secretary, Department of Personnel, Secretariat, Jaipur

..Respondents

O R D E R (By Circulation)

The present Review Application has been filed for reviewing/recalling the order dated 20.12.2011 passed in OA No.478/2008, G.S.Narwani vs. Union of India.

2. The main contention raised by the applicant in the Review Application is that at the relevant time the fee as per the residential land rate in village Aasav was Rs. 2.25 sq.ft and accordingly the fee should have been charged as Rs. 84280.50 and the applicant had



already charged Rs. 33290 for the said land, as such, the loss caused to the State Exchequer should have been Rs. 84280.50-33290=50,990.50. In support of his contention, the applicant has filed order dated 10.9.1990 (Ann.RA/2), whereby it is stated that the amount of Rs. 33290 has been deposited to the State Exchequer vide challan No.26 dated 10.9.1990.

3. Having perused the averments made in the Review Application and upon perusal of the material available on record, we are of the view that if some amount had already been charged as per the challan dated 10.9.1990, then only the remaining amount should be recovered from the applicant. Accordingly we modify the order dated 20.12.2011 and substitute the amount of "Rs. 84280.50" to "Rs. 50,990.50" in para-9 of the order dated 20.12.2011.

4. The Review Application is disposed of in the terms as aforesaid by circulation.

Anil Kumar
(ANIL KUMAR)
Admv. Member

K.S.Rathore
(JUSTICE K.S.RATHORE)
Judl. Member

R/